

[श्री सुन्दर सिंह भंडारी]

तारीख को इस्लामाबाद के एक 26 तारीख के समाचार को कोट करके सरकारी सूत्रों का हवाला दिया गया है, मैं उसको कोट कर रहा हूँ :—

“The illegal immigration has reached an alarming proportion. Pakistani visas have been sold in open market in Indian cities and countless Indians with bad motives had succeeded in entering Pakistan.”

मुझे हैरानी है कि सरकार की तरफ से इस समाचार का अभी तक प्रतिवाद क्यों नहीं किया गया ? मैं जानता हूँ कि यह जान-बूझकर हिन्दुस्तान की सरकार पर इजाम लगाने का एक प्रयत्न है। वाक्या तो यह है कि पाकिस्तानी एम्बेसी में रहने वाले अधिकारी यहां के इंडियन इललीगल कंट्रिक्ट्स की मॉन्ट्रिंग करने के लिए पकड़े गए थे और इसीलिए उनको वापिस पाकिस्तान भेजने पर मजबूर किया गया। पाकिस्तान ने उसके जवाब में रिटेलिएटरी मॅजर्स लिए। मैं समझता हूँ कि इन चीजों के बारे में सरकार का ध्यान तत्काल जाना चाहिए। पाकिस्तान खुद स्पाइज को स्मगल कराने की कोशिश कर रहा है हिन्दुस्तान में और ऐसे अनेको उदाहरण हैं कि जहां पर गलत तरह के लोगों को हिन्दुस्तान भेजने की कोशिशें हो रही हैं।

मैं चाहूंगा कि भारत सरकार इस मामले पर गंभीरता के साथ विचार करे और ऐसे सब लोग जो गैर-कानूनी तरीके से हिन्दुस्तान में घुसने का प्रयत्न कर रहे हैं उनको रोकने के लिए प्रभावी कदम उठाए। धन्यवाद।

Compensation for Loss of Revenue on Account of Prohibition in Tamil Nadu

SHRI S. AUSTIN (Tamil Nadu) : Madam Vice Chairman, at the outset, I wish to convey my heartfelt thanks

to my beloved leader, the hon Chief Minister, Dr. Puratchi Thalaivi, for having given me an opportunity to represent my State in this august House. I would like to draw the attention of the House through this Special Mention to the request of the Tamil Nadu Government on compensation for loss of revenue on account of prohibition policy. The hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi, is much interested and firm on implementing Mahatma Gandhiji's cent per cent prohibition policy. When Dr. Puratchi Thalaivi came to power in Tamil Nadu the financial position of the State was very weak and the Government was having a deficit of near about Rs. 1,200 crores. Even in such a tight financial situation, as a first step, the hon. Chief Minister, Dr. Puratchi Thalaivi, abolished the cheap liquor scheme which was introduced by the previous DMK Government. The implementation of the cheap liquor scheme... (Interruptions) was detrimental to thousands of poor families.

SHRI V. GOPALSAMY (Tamil Nadu) : There is no necessity on his part to refer to the previous Government...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN) : Let him speak. This is his maiden speech... (Interruptions)...

SHRI V. GOPALSAMY (Tamil Nadu) : All right. This is his maiden speech. There is no necessity to refer to the previous Government... (Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Mr. Austin... one minute. If anything unparliamentary or wrong is said, I will definitely allow you.

SHRI S. AUSTIN : The decision taken by Dr. Puratchi Thalaivi was a social welfare measure in the interest of the poor people in Tamil

Nadu. Our hon. Chief Minister stands only for such policies. Due to the abolition of cheap liquor scheme, the Government of Tamil Nadu has suffered a huge revenue loss of Rs. 390 crores. In August, 1975, the Government of India approved a scheme to compensate the States which implemented the prohibition policy to the extent of fifty per cent of the established loss of revenue in each year commencing from 1978-79 treating 1977-78 as the base year. Since the prohibition policy was already in force in Tamil Nadu in 1977-78, the Tamil Nadu Government urged the Government of India to concede the principle that the base year shall be the year immediately preceding the implementation of the prohibition policy. After a period of relaxation of prohibition the prohibition policy was again implemented in 1987. A fresh claim for compensation for the loss from 1986-87 onwards was made. The State Government was confronted with a huge revenue deficit in 1991-92. On behalf of Tamil Nadu, I would like to draw the attention of the Prime Minister to fulfil the following requests.

Under the earlier scheme, up to 1989-90, fifty per cent of compensation for the loss of revenue may be extended to Tamil Nadu for the period 1986-87 to 1989-90. This will amount to Rs. 500 crores.

A new scheme may be introduced from 1991-92. Under this scheme, the full loss of revenue estimated at Rs. 390 crores per annum may be compensated.

In conclusion, Madam, I wish to thank the honourable Prime Minister for having given the clearance to the Aromatic Project in Tamil Nadu. Thank you, Madam.

SHRI V. GOPALSAMY :
Madam,....(Interruptions)....

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Just a minute.

I will call you as soon as he finishes....(Interruptions)....

SHRI M.A. BABY (Kerala) :
Madam, he made a reference to Dr. Puratchi Thalaivi. Here another "Puratchi Thalaivi" is presiding !

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Yes, Mr. Gopalsamy.

SHRI V. GOPALSAMY :
Madam, the honourable Member made a reference to the previous Government, that is the DMK Government. Even Mahatma Gandhi would turn in his grave if he happens to listen to his statement that prohibition is being implemented in Tamil Nadu. In every street in every village in Tamil Nadu,....
(Interruptions)....

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No. This will not go on record. I am not allowing it....(Interruptions)....This will not go on record....(Interruptions)....
Please sit down....(Interruptions)

SHRI V. GOPALSAMY*

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : This will not
go on record... *(Interruptions)*...
I cannot allow this to go on record...
(Interruptions) Please... sit down...
(Interruptions)...

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy,
I am not allowing it ; I am not
allowing you. It is not going on
record. Please sit down... *(Interrup-
tions)*... Yes, Mr. Muthu Mani...
(Interruptions)... Mr. Gopalsamy,
please sit down... *(Interruptions)*...
It is not going on record... *(Interrup-
tions)*... I am not allowing you.
It is not going on record...
(Interruptions)... I cannot allow any
allegation against any State Govern-
ment... *(Interruptions)*... It is a
matter concerning what is happening
in a State. I cannot allow it...
(Interruptions)... Please sit down...
(Interruptions)... I am not allowing
it to go on record... *(Interruptions)*...

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please sit down,
Mr. Gopalsamy. It is not going on
record... *(Interruptions)*... I am
not allowing it to go on record. You
cannot make any remarks about what
is happening in a State... *(Interrup-
tions)*...

SHRI V. GOPALSAMY : Then
how did you permit him first ?
(Interruptions)...

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : I will tell you.
Just a minute *(Interruption)*...
I will tell you now. He has only
asked for compensation for the loss
due to the prohibition policy from
the Finance Minister. That is why
I allowed him. I have not allowed
anything else... *(Interruptions)*...

SHRI V. GOPALSAMY : He
made a reference to the previous
DMK Government... *(Interruptions)*

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy,
please sit down. I am not allowing
anything on this *(Interruptions)*...
I am not allowing you. It is not going
on record... *(Interruptions)* It...
won't go on record... *(Interruptions)*

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please sit down.
It is not going on record... *(Interrup-
tions)* Nothing is going on record
... *(Interruptions)*...

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy,
please sit down. I am not allowing.

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : It is not going on
record. Please sit down.

SHRI V. NARAYANASAMY :

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Narayanasamy
whatever you are saying is also not
going on record. Please sit down.

* Not recorded.

SHRI V. NARAYANASAMY :
Madam, I am on a point of order.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No point of
order. I am not allowing.

SHRI V. NARAYANSAMY :
Without hearing me, how can you
say ?

THE VICE CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : What is your
point of order ?

SHRI V. GOPALSAMY :
I have not completed.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : I have not
allowed you to speak. Where is the
question of completion ? (*Interrup-
tions*) I will call you, Mr. Muthu
Mani. Let me hear what his point
of order is. Let me hear him. He
is making a point of order.

SHRI CHATURANAN
MISHRA (Bihar) : One thing is
clear that one Narayanasamy is
equal to seven this side.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : What is your
point of order ?

SHRI V. NARAYANSAMY
(Pondicherry) : My point of order
is that the hon. Member is making
his maiden speech now this House.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : He has finished.

SHRI V. NARAYANSAMY :
I am referring to it.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Austin has
finished making it.

SHRI V. NARAYANASAMY :
Therefore, Madam, there should not
any disturbance from the Members
when he is making his maiden speech.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : They did not
disturb. Now, I will call Mr.
Muthu Mani.

SHRI V. GOPALSAMY : It is
a good point of order. I congratulate
him.

(*Interruptions*)

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy,
please sit down. Let me call Mr.
Muthu Mani. Then I will call you.
Let us do this in an orderly way.

SHRI S. MUTHU MANI :
Madam, I am thankful to you for
allowing me to associate myself with
the Special Mention made by my
friend, Mr. Austin. The issue of
compensation on account of pro-
hibition has been taken up by the
Tamil Nadu Government many a
time. But the Central Government
has been silent all along. Mahatma
Gandhi wanted prohibition to be
imposed throughout the country.
That is why article 47... (*Interrup-
tions*)

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Let me make it
clear. If you keep on interrupting,
I will have to go to the next Special
Mention. I will not allow disorder.

SHRI S. MUTHU MANI (Tamil
Nadu) : Our hon. Chief Minister,
Dr. Puratchi Thalaiva is striving hard
to realise the dream of the Mahatma
and implement Article 47 in letter
and spirit. (*Interruptions*)

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please allow him
to complete.

SHRI S. MUTHU MANI : Even under serious financial constraints, our Chief Minister has decided to forgo the revenue to wipe out the tears of millions of women and save the poor families...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Please conclude flow. For association, I cannot allow much time.

SHRI S. MUTHU MANI : Therefore, I urge upon the Central Government to grant Rs. 390 crores each year as compensation to Tamil Nadu to enable it to continue the policy of prohibition announced by her in Tamil Nadu. Thank you.

(Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : I will call you, Mr. Gopalsamy. I just wanted to tell you something. I cannot allow anything about what is happening in the State. The Special Mention is confined to compensation from the Centre on account of loss relating to prohibition. Now, if the Members are going to make any reference to any other subject, I will simply go to the next Special Mention.

SHRI V. GOPALSAMY : Madam, you kindly give me the opportunity. Then you decide on what I am going to say.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : But the moment a controversy is there, I will go to the next Special Mention.

SHRI V. GOPALSAMY : I totally agree with the other Members that the prohibition policy is to be implemented in the country. Madam, the future of the younger generation is in danger in Tamil Nadu because of the opening of... *(Interruptions)*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : No, no. I am not allowing. That is not the way.

SHRI V. NARAYANASAMY : Madam... *(Interruptions)*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Mr. Narayanasamy, you associating. That is all. *(Interruptions)*

Mr. Gopalsamy, I am not allowing. *(Interruptions)*

SHRI V. NARAYANASAMY : Madam I associate myself with the Special Mention and I want that the amount should be provided to the State Government.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : All right. The next Special Mention—Shri Sahu.

SHRI V. GOPALSAMY : Madam... *(Interruptions)*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : No, no. Mr. Gopalsamy. I am not allowing. This is not going on record.

SHRI V. GOPALSAMY : **

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : It is not going on record. I am not allowing it to go on record. *(Interruptions)* Now, let me call Mr. Venkatraman. What is it, Mr. Venkatraman ?

SHRI TINDIVANAM G. VENKATRAMAN (Tamil Nadu) : We have no dispute for compensation at all.

*Not recorded.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Good. I will call
the next speaker now.

SHRI TINDIVANAM G.
VENKATRAMAN : With regard
to the grant by the Central Govern-
ment, do not stand in the way. But
the only point is, why should there
be a drive in bar in Tamil Nadu...
(*Interruptions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, I will not
allow anything more. This matter is
over now. Nothing else will go on
record. I call Mr. Sahu.

SHRI V. GOPALSAMY : I
am on a point of order.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, I am not
allowing.

SHRI V. GOPALSAMY : Not
on this.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, I am not
allowing any running battle. This
topic is over. I am not allowing
anybody on any matter. I am calling
Mr. Sahu to make his special
mention. Mr. Ganesan, please sit
down. The Home Minister is on his
legs.

THE MINISTER OF STATE IN
THE MINISTRY OF PARLIA-
MENTARY AFFAIRS AND THE
MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI M.M. JACOB) : Let them
have mercy on the House.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Now, nothing will
go on record except Mr. Sahu.

THE MINISTER OF STATE
OF THE MINISTRY OF SUR-
FACE TRANSPORT (SHRI

JAGDISH TYTLER) : I hope all the
Members of Parliament from Tamil
Nadu who were raising questions on
prohibition are tee-totalers. I hope
so... (*Interruptions*)

SHRI V. GOPALSAMY :
That is none of your business. You
may not be a tee-totaler. This is not
your Ministry. You behave yourself
... (*Interruptions*). It is a remark
on the Tamil Nadu Members.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, I am sure
he does no mean anything.

SHRI V. GOPALSAMY : Mr.
Minister... (*Interruptions*). Behave
yourself... (*Interruptions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Don't get
agitated.

SHRI V. GOPALSAMY He
need not preach the Members This
is highly objectionable... (*Interrup-
tions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : I am sure he die
not mean it. Please don't get agitated.

SHRI V. GOPALSAMY :
Behave yourself, Mr. Minister...
(*Interruptions*). He must apologise.

SHRI JAGDISH TYTLER :
Let me clarify.

SHRI V. GOPALSAMY : Why
should he say about Tamil Nadu
Members ?

SHRI JAGDISH TYTLER :
Listen to me.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy,
please let him speak.

SHRI V. GOPALSAMY : Let
him apologise. It is a remark against
Tamil Nadu Members.

9 THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Let him speak.
You don't even listen.

SHRI JAGDISH TYTLER :
Why don't you let me speak ?

SHRI V. GOPALSAMY :
That you said is highly objectionable
(Interruptions).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Venkatraman,
please sit down.

SHRI JAGDISH TYTLER :
I want to clarify. I am trying to
tell him but he is only shouting.
Only a weak man shouts...
(Interruptions).

SHRI V. GOPALSAMY : No,
no. You said about Tamil Nadu
Members. This is a remark against
Tamil Nadu Members.

SHRI JAGDISH TYTLER :
By shouting, you are not going to
make a point. I appreciate what
you said. But don't shout....
(Interruptions).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please sit down,
Mr. Gopalsamy. Mr. Venkatraman,
please sit down. He is trying to say
something. Let him explain. He is
trying to explain what he meant.
If you don't want him to explain,
there is no point in shouting.

SHRI JAGDISH TYTLER :
I never raised any moral issue.
If he has felt it, I did not mean it.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : That is all. You
did not even let him say that.
(Interruptions)

THE LEADER OF THE OP-
POSITION (SHRI SIKANDER
BAKHT) : Does the hon. Minister
want to match his voice with the
voice of hon. Members ?

SHRI JAGDISH TYTLER :
What can I do ? They were shouting.
They were not listening to me.
(Interruptions)

SHRI V. GOPALSAMY :
Madam, what he said was not in
good taste.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Now, Mr. Sahu
please. (Interruptions) Mr. Narayana-
samy, please sit down. (Interruptions)

SHRI S. MUTHU MANI :
Tamil Nadu Members are serious..

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : What you have
said has already gone on record.

Need To Scrap Proposed Prawa Culture Project In Chilka Lake

SHRI SANTOSH KUMAR
SAHU (Orissa) : Madam Vice-
Chairman, with a heavy heart, I rise
to make this Special Mention.

Madam, this august House must
consider the importance of Nature's
bountiful gift to human society, for
its survival in different climatic zones,
be it the eldest zone, be it the tropical
zone, or, be it the coastal zone.
These must be preserved as they
are vital for the survival of animal,
plant and human life. But in course
of time, we began want only destroy-
ing this bountiful gift of Nature
and, today we are faced with the
danger of destruction of human
society. It was to avoid such an
eventuality, the United Nations
took a rightful decision in 1971.
There was a Convention at Ramsar,
under the auspices of the United
Nations. It was decided in that
Convention that the largest wetland,
the Chilka lake, should be preserved
as an area of international impor-
tance. India was a party to that